

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.44 of 2000
in
OA.No.445 of 1996

New Delhi, this 06th day of April, 2000

Hon'ble Shri Justice V. Rajagopala Reddy, VC(J)
Hon'ble Smt. Shanta Shastry, Member(A)

V.B. Gupta
S/o Shri K.L. Gupta
R/o D-112 Lajpat Nagar-I
New Delhi-110024 ... Applicant
(Through Capt. Virendra Kumar, Advocate)

versus

Union of India, through

1. Director General of Health Services
Ministry of Health & F. Welfare
Nirman Bhawan
New Delhi. ... Respondents

(Through Shri M.K. Gupta)

ORDER (oral)

By Reddy, J.

This RA is filed for review of order
dated 6.12.1999 in OA.445/96.

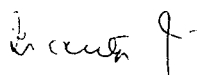
2. Heard the learned counsel for the
applicant and the respondents. This RA has been
filed stating that the facts were not correctly
stated in the ^{order} ~~OA~~ and the respondents had
suppressed the correct facts which resulted in
miscarriage of justice. It is further stated
that the learned counsel for the applicant could
not appear on the date when the case was called
due to ^{his} illness. The respondents filed reply and
opposed the review. We find from the order that
it has been disposed of on merits and when the -

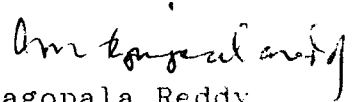
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case was called out, none appeared and no mention was made on the behalf of the applicant. It is open to the Tribunal under Rule 15 of the CAT (Procedure) Rules, if the applicant does not appear when the application is called for hearing, either to dismiss the application for default, hear and decide it on merits.

3. In accordance with the above Rule, we had disposed of the OA on merits. The grounds taken by the applicant do not constitute the grounds for recalling the order. We do not find any error apparent on the face of the record. The OA is therefore dismissed.


(Mrs. Shanta Shastry)
Member(A)


(V. Rajagopala Reddy)
Vice Chairman(J)

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